

ITEM NO.20

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....CC No(s).
10967/2014

(Arising out of impugned final judgment and order dated 12/12/2013
in CMWP No. 55784/2013 passed by the High Court Of Judicature at
Allahabad)

MATHURA VRINDAVAN DEV. AUTH. & ANR

Petitioner(s)

VERSUS

MADHAV DAS AGRAWAL & ANR

Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

Date : 18/12/2014 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s) Mr. Mahabir Singh, Sr. Adv.
Mr. M. P. Shorawala, Adv.
Mr. Gopashree Raman, Adv.
Mr. S. K. Bandopadhyay, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

Issue notice, returnable on 09.02.2015.

Dasti, in addition, is permitted.

(Jayant Kumar Arora)
Sr. P.A.

(Sneh Bala Mehra)
Assistant Registrar